BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

TWENTY-FOURTH REPORT

(Presented on 18.12.1992)

The Business Advisory Committee held a sitting on Friday, the 18th December, 1992.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

- (1) Discussion on the Statutory Resolution seeking disapproval of 1¹/₂ hours the Delhi Development (Amendment) Ordinance, 1992.
- (2) The Delhi Development (Amendment) Bill, 1992. (Replacing the Ordinance)

(Consideration and Passing)

- (3) Discussion on the Statutory Resolution seeking disapproval of ^{1/2} hour the National Highways (Amendment) Ordinance, 1992.
- (4) Consideration and adoption of the amendments made by Rajya Sabha in the National Highways (Amendment) Bill, 1992 as passed by Lok Sabha.
- (5) Discussion on the Statutory Resolution seeking disapproval of 1 hour the Multimodal Transportation of Goods Ordinance, 1992.

(6) The Multimodal Transportation of Goods Bill, 1992. (Replacing the Ordinance) [After it has been passed by Rajya Sabha] (Consideration and Passing)

- (7) Discussion on the Statutory Resolution seeking disapproval of the Indian Medical Council (Amendment) Ordinance, 1992.
- (8) The Indian Medical Council (Amendment) Bill, 1992. (Replacing the Ordinance) [After it has been passed by Rajya Sabha]
 (Consideration and Passing)
- (9) Discussion on the Statutory Resolution seeking disapproval of the Dentists (Amendment) Ordinance, 1992.
- (10) The Dentists (Amendment) Bill, 1992. (Replacing the Ordinance) [After it has been passed by Rajya Sabha] (Consideration and Passing)
- (11) Discussion and Voting on the Supplementary Demands for 2 hours Grants (General) for 1992-93.
- (12) The SAARC Convention (Suppression of Terrorism) Bill, 1992, 1 hour as passed by Rajya Sabha.

(Consideration and Passing)

3 The Committee also recommend that in order to complete the essential items of Government and other business, the current session of Lok Sabha may be extended upto Wednesday, the 23rd December, 1992 and the House may sit during lunch hour and also upto 10 P.M. daily, on Monday, the 21st, Tuesday, the 22nd and Wednesday, the 23rd December, 1992.

4. The Committee further recommend that the following items may be taken up by the House on the dates indicated against them and completed that day itself:—

- (i) Voting on the 'No-Confidence Motion';
- (ii) Voting on the Constitution (Seventy-second Amendment) Monday, the and the Constitution (Seventy-third Amendment) Bills. 21st December, 1992.
- (iii) Discussion and Voting on Supplementary Demands for Grants (General) for 1992-93;
- (iv) Proclamations issued by the President under Article 356 in respect of the States of U.P., Madhya Pradesh, Himachal Pradesh and Rajasthan;
- (v) Consideration and passing of the Bills seeking to replace Tuesday, the the Ordinances issued by the President during the last 22nd Deinter-session period; and cember, 1992
- (vi) Consideration and passing of Delhi Municipal Corporation (Amendment) Bill, 1992.

NEW DELHI; December 18, 1992 SHIVRAJ V. PATIL Chairman, Business Advisory Committee.

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